

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 305**  
**67/252(ND)/2023**

**IN THE MATTER OF:**

Income Tax Officer ..... Petitioner/Applicant  
Vs.  
ROC & Ors. (M/s. Ashford Infosystem India Pvt .... Respondent  
Ltd)

**Order u/S. 252 of Companies Act, 2013**

**Order delivered on 08.07.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the IT Department : Mr. Sanjay Kumar, Mr. Easha, Advs.  
For the Respondent :

**ORDER**

Ld. Counsel appears for the Petitioner. No one has appeared on behalf of the Respondent Nos. 2 to 4 despite publication of notice in the newspapers. Therefore Respondent Nos. 2 to 4 are set ex-parte.

Ld. Counsel appearing for the Petitioner/Income Tax Department seeks time to file assessment order and demand notice. One week time granted.

List the matter **on 30.09.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay